

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 99 OF 2018

Dated: 4th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Anr. **Appellant(s)**
Vs.
Pragati Power Corporation Ltd. & Anr. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rahul Kinra
Mr. Aditya Gupta

Counsel for the Respondent (s) : Mr. Pulkit Agrwal
Mr. Shubham Arya for R-1
Mr. Divyanshu Rai for R-2

ORDER

The learned counsel, Mr. Rahul Kinra, appearing for Appellant, Mr. Pulkit Agrwal for the first Respondent and Mr. Divyanshu Rai for the second Respondent submitted that, pleadings in the instant case are completed and the matter may kindly be posted for final hearing.

Submissions of the learned counsel for the Appellant and the Respondent Nos. 1 and 2, as stated supra, are placed on record.

List this matter for hearing on **03.04.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1 and 2.

(Ravindra Kumar Verma)
Technical Member
vt/ss

(Justice N. K. Patil)
Judicial Member